



2026:AHC:11853

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 443 of 2026

Varun Kumar

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	J.P.N. Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri J.P.N. Singh, learned counsel for the writ petitioner and Sri Jitendra Prasad, learned Standing Counsel for the State.

2. Learned counsel for the writ petitioner, as per instructions, submits that though the writ petition has been preferred for quashing of the suspension order dated 13.08.2025, however, charge sheet has been issued on 3.09.2025 to which the writ petitioner has tendered his reply on 18.10.2025. Learned counsel for the writ petitioner submits that a direction be issued to conclude the inquiry with expedition and the writ petitioner has not been paid subsistence allowance.

3. Accordingly, the writ petition stands **disposed of** directing the disciplinary authority to get the inquiry proceedings concluded within a period of three months. The writ petitioner shall be paid subsistence allowance as per rules.

(Vikas Budhwar,J.)

January 19, 2026

Rajesh